

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No.6810/2020
(SWP No. 2204/2018)

Tuesday, this the 27th day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Mohammad Afzal Sofi, s/o Ab. Samad Sofi
r/o Brar Bandipora, age 56 years

...Applicant

(Mr. Bhat Fayaz Ahmad, Advocate)

VERSUS

1. State of Jammu & Kashmir through
Principal Secretary/Commissioner/Secretary to
Govt. Transport Department, Civil Secretariat,
Srinagar/Jammu
2. Transport Commissioner J & K Govt.
Srinagar/Jammu
3. Managing Director J & K State Road
Transport Corporation, J & K
Srinagar/Jammu
4. Regional Transport Officer, Kashmir, Srinagar
5. Assistant Regional Transport Officer, Baramulla

...Respondents

(Mr. Amit Gupta, Additional Advocate General)

ORDER (ORAL)**Mr. Justice L. Narasimha Reddy:**

Mr. Bhat Fayaz Ahmad, learned counsel for applicant submits that the T.A. has become infructuous. It is accordingly dismissed. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

April 27, 2021
/sunil/jyoti/sd/